

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO07.03.2011
ANSWERED ON
CURB ON FRIVOLOUS PILS

1170

Shri Shivanand Tiwari

Will the Minister of COALLAW & JUSTICE be pleased to state :-

(a) whether it is a fact that a few organizations file PIL to get popularity while in reality they are not of much importance in many cases; and

(b) whether Government proposes to make any law to check the unwanted PILs by people so that the precious time of courts could be saved?

ANSWER

MINISTER OF LAW & JUSTICE

(DR. M. VEERAPPA MOILY)

(a) The matter of entertaining or curbing PILs is within the domain of the Courts in which they are filed. The Hon`ble Supreme Court of India has, from time to time, provided certain guidelines in their various orders to check the misuse of Public Interest Litigation (PIL) by unscrupulous elements.

(b) : Does not arise.